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# ACT No. XX OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 5th September 1872).*

## An Act to amend Act No. V of 1872.

**WHEREAS** it is expedient to amend Act No. V of 1872 *(to remove doubts as to the jurisdiction of the High Court of Bombay over the Province of Sind);* It is hereby enacted as follows:—

1. The said Act shall be construed as if the following sections were added thereto:—

Preamble.  
Sections added to Act V of 1872.

“2. Nothing herein contained shall be deemed to affect the Administrator General’s Act, 1867.”

Saving of Act XXIV of 1867.

“3. Nothing herein contained shall be deemed to invalidate the grant of any probate or letters of administration heretofore or hereafter made by the High Court of Judicature at Bombay, or to affect the rights, powers or duties of any executor or administrator under, or by virtue of, any such probate or letters.”

Saving of probates and administrations.

“4. Nothing herein contained shall be deemed to affect the criminal jurisdiction of the said High Court so far as regards European British subjects of Her Majesty.”

Saving of High Court’s criminal jurisdiction over European British subjects.

[Price one anna.]